FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR B.P. BANSAL AGRITECH PRIVATE LIMITED OPERATING IN PROCESSING OF GRAIN MILL PRODUCTS GWALIOR

(Under sub-regulation (1) of Regulation 36A (1) of the Insolvency and Bankruptcy Bank of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**B.P. BANSAL AGRITECH PRIVATE LIMITED (IN CIRP)** **CIN:** U01110MP2012PTC028452 **PAN:** AAFCB0349F
2.	Address of the registered office	20B, Maharajpura Industrial Estate Pinto Park, Gwalior, Madhya Pradesh - 474020
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Manufacturing plant located at 20B, Maharajpura Industrial Estate Pinto Park, Gwalior, Madhya Pradesh -
5.	Installed capacity of main products/ services	Can be made available by sending mail to cirpbpbansal@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	Can be made available by sending mail to cirpbpbansal@gmail.com
7.	Number of employees/ workmen	Based on the understanding provided by the Corporate Debtor, there are 121 Number of employees/ workmen as on CIRP date.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	All the details are available at the office of the Resolution Professional and can be sought by sending mail at cirpbpbansal@gmail.com after executing a confidential undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by emailing at: cirpbpbansal@gmail.com
10.	Last date for receipt of expression of interest	17th June, 2024
11.	Date of issue of provisional list of prospective resolution applicants	27th June, 2024
12.	Last date for submission of objections to provisional list	02nd July, 2024

KEYUR JAGDISHBHAI SHAH
REG. NO.
IBBI/IPA-002/IPN
00244/2017-18/
10729
INSOLVENCY PROFESSIONAL

13.	Date of issue of final list of prospective resolution applicants	12th July, 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17th July, 2024
15.	Last date for submission of resolution plans	16th August, 2024
16.	Process email id to submit Expression of	cirpbpbansal@gmail.com

Date: - 02nd June, 2024
Place: - Ahmedabad

IP Keyur J Shah
Resolution Professional
B.P. Bansal Agritech Private Limited
(Company undergoing Corporate Insolvency Resolution Process)
IP Registration No.: IBBI/IPA-002/IP-N00244/2017-18/10729
AFA Number: AA2/10729/02/151024/202906
AFA valid upto 15/10/2024

कुर्रे ने लिया मतगणना की तैयारियों का जायजा

नवभारत न्यूज

ग्वालियर 1 जून. प्रदेश के संयुक्त मुख्य निर्वाचन पदाधिकारी श्री बसंत कुर्रे शनिवार को एमएलबी कॉलेज पहुँचे और कलेक्टर एवं रिटर्निंग अधिकारी श्रीमती रुचिका चौहान के साथ मतगणना की तैयारियों का जायजा लिया। उन्होंने सभी एआरओ एवं

कलेक्ट श्रीमती चौहान के साथ मतगणना कक्ष, मीडिया कक्ष एवं ईवीएम परिवहन कोरीडोर सहित अन्य व्यवस्थाएँ देखी

मतगणना से संबंधित विभिन्न व्यवस्थाओं के प्रभारियों की बैठक लेकर मतगणना की तैयारियों की जानकारी भी ली। साथ ही कहा कि भारत निर्वाचन

आयोग के दिशा-निर्देशों का पालन कर मतगणना की सभी व्यवस्थाओं को अंतिम रूप दें। रिटर्निंग अधिकारी श्रीमती चौहान ने मतगणना की तैयारियों की विस्तारपूर्वक जानकारी दी।

इस अवसर पर जिला पंचायत के मुख्य कार्यपालन अधिकारी एवं मतगणना व्यवस्था प्रभारी श्री विवेक कुमार, उप जिला निर्वाचन अधिकारी श्री संजीव जैन, जिले की विभिन्न विधानसभा क्षेत्रों के एआरओ एवं अन्य संबंधित अधिकारी मौजूद थे।

ज्ञात हो भारत निर्वाचन आयोग द्वारा निर्धारित कार्यक्रम के तहत ग्वालियर संसदीय क्षेत्र में शामिल जिले के सभी विधानसभा क्षेत्रों की मतगणना 4 जून को प्रातः 8 बजे से एमएलबी कॉलेज में होगी।

संयुक्त मुख्य निर्वाचन पदाधिकारी श्री कुर्रे ने कलेक्टर एवं रिटर्निंग अधिकारी श्रीमती चौहान के साथ एमएलबी कॉलेज के ए-ब्लॉक में विधानसभा निर्वाचन क्षेत्रवार बनाए गए मतगणना कक्षों का जायजा लिया। उन्होंने ईवीएम व डाक मत पत्र गिनने के लिये लगाई गई टेबल, स्ट्राँग रूम से मतगणना कक्ष तक ईवीएम पहुँचाने के लिये बनाए गए अलग-अलग कोरीडोर, प्रत्याशियों के अभिकर्ताओं की बैठक व्यवस्था व मतगणना परिसर में प्रवेश की व्यवस्था तथा मीडिया सेंटर सहित मतगणना से संबंधित सभी व्यवस्थाओं का बारीकी से निरीक्षण किया। साथ ही सभी एआरओ से कहा कि भारत निर्वाचन आयोग के दिशा-निर्देशों का पालन करते हुए मतगणना सम्पन्न कराएँ।

रिटर्निंग अधिकारी श्रीमती चौहान ने सभी स्ट्रांग रूम का निरीक्षण भी किया। उन्होंने स्ट्रांग रूम के सीसीटीव्ही कैमरे से जुड़ी एलईडी स्क्रीन के फीड को देखा।

एमएलबी कॉलेज के इन कक्षों में होगी मतगणना

ग्वालियर संसदीय क्षेत्र में शामिल ग्वालियर जिले के सभी 6 विधानसभा क्षेत्रों की मतगणना एमएलबी कॉलेज के ए-ब्लॉक में होगी। जिला निर्वाचन कार्यालय से प्राप्त जानकारी के अनुसार विधानसभा क्षेत्र ग्वालियर ग्रामीण की मतगणना एमएलबी कॉलेज के कक्ष क्र.-203 व कक्ष क्र.-204 में होगी। इसी तरह विधानसभा क्षेत्र ग्वालियर की मतगणना एमएलबी कॉलेज के कक्ष क्र.-201 व कक्ष क्र.-202 में, विधानसभा क्षेत्र ग्वालियर पूर्व की मतगणना एमएलबी कॉलेज के कक्ष क्र.-101 व कक्ष क्र.-102 में एवं विधानसभा क्षेत्र ग्वालियर दक्षिण की मतगणना एमएलबी कॉलेज के कक्ष क्र.-24 व कक्ष क्र.-25 में, विधानसभा क्षेत्र भितरवार की मतगणना एमएलबी कॉलेज के कक्ष क्र.-104 में एवं विधानसभा क्षेत्र डबरा (अजा.) की मतगणना एमएलबी कॉलेज के कक्ष क्र.-21 व कक्ष क्र.-22 में होगी।

रेत के अवैध उत्खनन के खिलाफ सिंध नदी के कैंथोदा घाट क्षेत्र में बड़ी कार्रवाई

नवभारत न्यूज

ग्वालियर 1 जून. जिले में रेत के अवैध उत्खनन, परिवहन व भण्डारण के खिलाफ लगातार कार्रवाई जारी है। इस कड़ी में शनिवार को डबरा राजस्व अनुविभाग के अंतर्गत सिंध नदी पर स्थित कैंथोदा घाट के समीप जिला प्रशासन व खनिज विभाग की संयुक्त टीम ने बड़ी कार्रवाई की गई। संयुक्त टीम ने घेराबंदी कर सिंध नदी में रेत के अवैध उत्खनन में संलग्न 7 पण्डुब्बियाँ व एक एलएनटी जब्त की है। इसी तरह शुक्रवार की रात पनिहार व झाँसी रोड़ पुलिस थाना सीमा क्षेत्र में रेत के अवैध परिवहन करते हुए दो ट्रक जब्त किए गए।

पण्डुब्बियाँ व एलएनटी मशीन तथा ट्रक जब्त करने के साथ-साथ रेत के अवैध उत्खनन व परिवहन में लिप्त लोगों के खिलाफ खनिज अधिनियम के तहत प्रकरण कायम किए गए हैं। साथ ही अन्य कानूनी प्रावधानों के तहत कार्रवाई की जा रही है। कलेक्टर एवं जिला दण्डाधिकारी श्रीमती रुचिका चौहान ने जिले के सभी एसडीएम सहित सभी राजस्व अधिकारियों को निर्देश दिए हैं कि रेत के अवैध कारोबार में लिप्त लोगों के खिलाफ सख्त से सख्त कार्रवाई की जाए।

एलआईसी के ईपीसीपी प्रोग्राम से विस अध्यक्ष तोमर को कराया अवगत

नवभारत न्यूज

ग्वालियर 1 जून. भारतीय जीवन बीमा निगम देश भर में ईपीसीपी प्रोग्राम चला रहा है। इस प्रोग्राम के अंतर्गत भारतीय जीवन बीमा निगम के अधिकारी अपने क्षेत्र के गणमान्य नागरिकों से मिलते हैं एवम उन्हें जीवन बीमा के महत्व और इस क्षेत्र में रोजगार के अवसरों से अवगत करवाते हैं। इसी कड़ी में 1 जून को भारतीय जीवन बीमा निगम, ग्वालियर मंडल के वरिष्ठ मंडल प्रबंधक खलील अहमद ने मध्य प्रदेश विधान सभा अध्यक्ष नरेंद्र सिंह तोमर से उनके रेस कोर्स स्थित आधिकारिक आवास पर मुलाकात की। खलील अहमद ने को भारतीय जीवन बीमा निगम द्वारा किए जा रहे कार्यों से अवगत कराया। भारतीय जीवन बीमा निगम द्वारा ग्वालियर संभाग में लगभग दस हजार व्यक्तियों को

अभिकर्ता के रूप में रोजगार प्रदान किया गया है। साथ ही निगम द्वारा पर्यावरण, स्वच्छता एवम सामाजिक सरोकारों क्षेत्र में किए गए कार्यों से अवगत करवाया।

श्री खलील अहमद ने श्री तोमर से अनुरोध किया की ग्वालियर चंबल क्षेत्र के अभिकर्ताओं का मनोबल बढ़ाने हेतु वे अपना बहुमूल्य समय प्रदान करे, जिसपर श्री तोमर ने सहर्ष अपनी स्वीकृति दी।

न्यूनतम तापमान में रिकॉर्ड उछाल, शाम को हल्की बूंदा बांदी से मिली थोड़ी राहत

नवभारत न्यूज

ग्वालियर 1 जून. जून. दिन में पड़ रही रिकॉर्ड तोड़ गर्मी के साथ अब रात में भी पारा नए रिकॉर्ड बना रहा है। मई के महीने के दौरान भीषण गर्मी ने इस साल नए रिकॉर्ड बनाने के साथ अब जून में भी न्यूनतम तापमान सामान्य से पांच डिग्री अधिक होने का रिकॉर्ड बना दिया है। आसमान से बरसती आग के बीच बैचेन करने वाली उमस और तेज लू के थपेड़ों से पूरा अंचल बुरी तरह झुलसा हुआ है।

दरअसल इस साल ग्वालियर में नौतपा के पहले से ही भीषण गर्मी और उमस के कारण पूरे अंचल में हीट का हंटर लगातार चालू है। साथ ही लू के कारण भी अब और बुरा हाल हो रहा है।

रात में गर्मी का रिकॉर्ड

बता दें कि इस साल नौतपा के चौथे दिन 28 मई को ग्वालियर में अधिकतम तापमान 47.6 डिग्री दर्ज हुआ था। इसके अलावा अधिकांश दिन यहां पारा 46 और 47 डिग्री के बीच ही झूलता रहा। इसी तरह रात के समय भी गर्मी ने इस साल रिकॉर्ड बना दिया। गुरुवार को यहां न्यूनतम तापमान ने सामान्य से 5.7 डिग्री ऊपर जाकर 33.5 डिग्री का उच्चतम स्तर छूआ था। वहीं आज रात में भी यह 3 डिग्री के उछाल के साथ सामान्य से 5 डिग्री ऊपर दर्ज हुआ है, जो जून के पहले सप्ताह में गर्मी का रिकॉर्ड है।

हवा थमने से उमस का कहर परेशान किए हुए है। गौरतलब है कि इस साल नौतपा के दौरान ग्वालियर में अधिकतम तापमान 48 डिग्री के करीब तक पहुंच चुका है। शाम को हल्की बौछारों के साथ मौसम में थोड़ी नरमी आई पर उमस में लोगों का हाल बेहाल मौसम विभाग के आंकड़े बताते हैं कि बीते चार दशक के बाद इस कदर खतरनाक गर्मी पड़ रही है, जिसने पूरे ग्वालियर-चंबल अंचल को हलाकान कर रखा है।

थाना थाटीपुर पुलिस की फरार आरोपी के खिलाफ कार्यवाही

नवभारत न्यूज

ग्वालियर 1 जून. थाना थाटीपुर क्षेत्रान्तर्गत गायत्री विहार कालोनी में दिनांक 26 मई को अपने मामा बल्लू परिहार के घर आये विशाल तोमर पर आरोपी कान्हा तोमर, वीर तोमर, प्रशांत तोमर, शैलू चौहान सहित तीन अज्ञात लोगों द्वारा जान से मारने की नियत से अवैध हथियारों से फायर किये गये, फायरिंग में एक गोली विशाल तोमर के दाहिने पैर में लगने से वह घायल होकर जमीन पर गिर गया। आरोपीगण उसे मृत समझकर मौके से भाग गये। परिजनों ने घायल विशाल तोमर को तुरन्त उपचार हेतु अस्पताल में भर्ती कराया गया। उक्त मामले में फरियादी की रिपोर्ट पर थाना थाटीपुर पुलिस द्वारा कान्हा तोमर, वीर तोमर, प्रशांत तोमर, शैलू चौहान सहित तीन अज्ञात लोगों पर प्रकरण पंजीबद्ध कर आरोपियों की तलाश की गई। दिन दहाड़े हुई उक्त फायरिंग की घटना को गंभीरता से लेते हुए पुलिस अधीक्षक ग्वालियर धर्मवीर सिंह, भापुसे ने थाना प्रभारी थाटीपुर को घटना में वांछित आरोपियों की शीघ्र गिरफ्तारी के निर्देश दिये गये। पुलिस अधीक्षक ग्वालियर के निर्देश पर अति. पुलिस अधीक्षक(मध्य) अखिलेश रैनवाल द्वारा थाना थाटीपुर पुलिस की टीम बनाकर आरोपियों की धरपकड़ हेतु लगाया गया।

वरिष्ठ अधिकारियों के निर्देशों के परिपालन में सीएसपी मुरार राजीव जंगले के कुशल मार्गदर्शन में थाना प्रभारी थाटीपुर निरीक्षक महेश शर्मा के नेतृत्व में थाना बल की टीमों को उक्त घटना के नामजद तथा अज्ञात आरोपियों की पतारसी कर पकड़ने हेतु लगाया गया। पुलिस टीम घटना स्थल के आसपास के सीसीटीव्ही फुटेज भी चेक किये गये, जिसमें आरोपी हथियार सहित भागते दिख रहे हैं। सीसीटीव्ही फुटेज में दिख रहे आरोपियों की पतारसी हेतु मुखबिर तंत्र को सक्रिय किया गया। दौराने विवेचना आये तकनीकी साक्ष्य व मुखबिर सूचना के आधार पर थाना थाटीपुर पुलिस को जानकारी मिली की उक्त प्रकरण का एक अज्ञात आरोपी शिवपुरी में देखा गया है। उक्त सूचना पर पुलिस टीम द्वारा शिवपुरी में वाईपास तिराहा से मुखबिर के बताये हुलिया के एक व्यक्ति को पकड़ लिया गया। पूछताछ करने पर उसने अपना नाम विक्रम तोमर निवासी एंडोरी जिला भिण्ड हाल शिवाजी नगर आमखो ग्वालियर बताया। उक्त घटना के संबंध में की गई प्रारम्भिक पूछताछ में उसके द्वारा अपने साथियों के साथ मिलकर फायर करना बताया। पुलिस द्वारा पकड़े गये आरोपी से उसके अन्य साथियों तथा हथियारों के संबंध में पूछताछ की जा रही है।

घटना का संक्षिप्त विवरण गोली लगने से घायल फरियादी विशाल तोमर ने थाना थाटीपुर पुलिस को बताया कि वह अपने मामा बल्लू परिहार के घर पर गया था। वह जैसे ही शाम करीब 04.00 बजे अपनी चार पहिया गाड़ी से मामा के घर पहुंचा तो वहां पर कान्हा तोमर, वीर तोमर, प्रशांत राजावत व शैलू चौहान एवं 2-3 अन्य लोग खड़े थे। जिनसे पूर्व से ही मेरे मामा बल्लू परिहार का झगड़ा रहता है।

इसी बात पर से शैलू चौहान अपने साथियों के साथ मिलकर मुझे गाली देने लगा। मैंने उनको गाली देने से मना किया तो शैलू चौहान ने हाथ में लिये कट्टे से मेरे ऊपर जान से मारने की नियत से फायर किया जो मेरे बगल में निकल गया, फिर बीरू तोमर ने जान से मारने की नियत से मेरे ऊपर तीन फायर किये जिसमें दो तो मेरे अगल-बगल से निकल गये व तीसरी गोली मेरे दाहिने पैर की जांघ में लगी जिससे खून निकलने लगा। उसके बाद प्रशांत राजावत उन सब लोगों से बोला कि अभी तो जिन्दा है और हाथ में लिये कट्टे से मेरे ऊपर जाने से मारने की नियत से फिर से फायर किया और गोली मेरे पास से निकल गई। उसके बाद कान्हा तोमर व अन्य सभी लोग मुझे मरा समझकर वहीं छोड़कर चले गये। फरियादी की रिपोर्ट पर थाना थाटीपुर में अप0क्र0 261/24 धारा 147,148,149,294,307 भादवि का प्रकरण पंजीबद्ध कर विवेचना में लिया गया।

सराहनीय भूमिका थाना प्रभारी थाटीपुर निरीक्षक महेश शर्मा, उप निरीक्षक दीप सिंह भदौरिया, उप निरीक्षक राजकुमार बौद्ध, आरक्षक दुर्गेश, संतोष वर्मा की सराहनीय भूमिका रही।

पर्यावरण एवं पशु पक्षियों का संरक्षण के प्रति किया जागरुक

नवभारत न्यूज

ग्वालियर 1 जून. पर्यावरण मंत्रालय भारत सरकार द्वारा प्रदेश के प्रत्येक जिलों में 11 दिवसीय च्च्लाइफ मिशनज्ज कार्यक्रम का आयोजन 26 मई से 5 जून तक किया जा रहा है। लाइफ मिशन कार्यक्रम के अंतर्गत साफ सफाई, पौधारोपण, पर्यावरण एवं पशु पक्षियों का संरक्षण, श्रमदान कर पर्यावरण के प्रति जागरूकता लाना, प्राकृतिक क्षेत्र का भ्रमण, पौधा तैयारी तथा पौधा रोपण, पौधों का संरक्षण, पॉलिथीन का प्रतिबंध, जल का संरक्षण इत्यादि जानकारी देकर आमजन को पर्यावरण के प्रति जागरूक करना है। सामाजिक वानिकी वृत्त ग्वालियर की 8 इकाइयों में उक्त कार्यक्रम नरेश सिंह यादव, वन संरक्षक के मार्गदर्शन एवं एस.पी. शाक्य, ए.सी.एफ. के नेतृत्व में चलाया जा रहा है।

इसी क्रम में आज शनिवार को लाइफ मिशन कार्यक्रम के अंतर्गत शारीरिक व्यायाम हेतु वन विभाग के अधिकारी एवं कर्मचारियों की 2 किलोमीटर की दौड़ कराई गई। इस दौड़ में वन संरक्षक के स्टेनो रसाल सिंह ने प्रथम स्थान प्राप्त किया तथा महिलाओं में अंजली शर्मा, वनरक्षक ने प्रथम स्थान प्राप्त किया। उक्त दौड़ में वन संरक्षक द्वारा भाग नहीं लिया गया था इसी के साथ आज सामाजिक वानिकी वृत्त ग्वालियर कार्यालय के सभागार में पर्यावरण प्रेमी एवं सम्मानीय आम नागरिकों की संगोष्ठी आयोजित की गई जिसमें वरिष्ठ नागरिकों द्वारा पर्यावरण संरक्षण के प्रति अमूल्य सुझाव दिए गए। लाइफ मिशन कार्यक्रम का मुख्य उद्देश्य विभागीय अधिकारी/ कर्मचारियों के साथ साथ आम नागरिकों में पर्यावरण के संरक्षण एवं संवर्धन के प्रति जागरूकता लाना है।

खुले में मांस मछली का विक्रय करने वालों से वसूला जुर्माना

नवभारत न्यूज

ग्वालियर 1 जून. नगर निगम ग्वालियर द्वारा शहर में चलाए जा रहे स्वच्छता अभियान एवं जन जागरूकता अभियान के दौरान स्वच्छता बनाये रखने के साथ ही आमजनों से स्वच्छता में सहयोग की अपील भी की जा रही है। इसके बाद भी नहीं मानने वालों के खिलाफ जुर्माने की कार्यवाही की जा रही है। इसके साथ ही खुले में मांस मछली का विक्रय करने वालों पर भी जुर्माने की कार्यवाही की गई।

मुख्य स्वास्थ्य अधिकारी डॉ. वैभव श्रीवास्तव एवं डॉ. अनुज शर्मा ने जानकारी देते हुए बताया कि नगर निगम आयुक्त श्री हर्ष सिंह के निर्देशानुसार स्वच्छता सर्वेक्षण 2024 के तहत शहर को साफ सुथरा बनाए रखने के लिए निरंतर जन जागरूकता अभियान चलाया जा रहा है। इसके बाद भी कोई गंदगी फैलाता है एवं खुले में मांस मछली का विक्रय करता है तो उसके खिलाफ जुर्माने की कार्यवाही त्वरित की जा रही है।

ग्वालियर विधानसभा क्षेत्र में स्वास्थ्य अधिकारी श्री अजय ठाकुर के निर्देशन में वार्ड क्रमांक

14 कुरेशी मौहल्ला में 5 पशु बध करने वालो पर जुर्माना कार्रवाई कर कुल 5000 रुपये, वार्ड 11 मछली मंडी में खुले मांस विक्रय करने वाले 2 लोगो के विरुद्ध जुर्माना कर कुल 750 रुपये, गंदगी फैलाने वाले 3 लोगो के विरुद्ध कुल 800 रुपये का, वार्ड 12 में कुले में मांस विक्रय पर 5 लोगो पर कुल 2500 रुपये का जुर्माना वसूला। कुल 15 दुकानदारों पर जुर्माना कर कुल 9050 रुपये का जुर्माना वसूला गया। कार्रवाई में सहायक स्वास्थ अधिकारी श्री शरण कुमार, जेड एच ओ श्री रवि करोसिया, डब्ल्यू एच ओ श्री जीवन यादव, फ्लाइंग स्कॉट प्रभारी श्री नरेन्द्र मोरे, श्री बसंत कुमार, श्री मनोज भारती, श्री नंदेश करोसिया, स्कॉट टीम सहित, श्री मुकेश चौधरी, श्री भोला गौहर, श्री रिक्की करोसिया उपस्थित रहे।

ग्वालियर पूर्व विधानसभा क्षेत्र में स्वास्थ्य अधिकारी श्री किशोर चौहान के निर्देशन में खुले में मास मछली का विक्रय करने वालो पर जुर्माने की कार्यवाही की गई। जिसके अंतर्गत थाटीपुर नदी रपट भीम नगर आदि क्षेत्र 15 दुकानों का निरीक्षण किया। निरीक्षण के दौरान पांच दुकानों पर गंदगी फैलाने पर 2250 रुपए का जुर्माना किया गया। इसके साथ ही तिकोनिया चौराहा मुरार मीट मार्केट 6 दुकानों का निरीक्षण किया एवं कमी पाए जाने पर 1000 रुपए जुर्माना वसूला गया। करवाही में जेड एच ओ श्री निखिल कडेरे, श्री अनिल क्षात्रे एवं श्री अजीत धवल उपस्थित रहे।

ग्वालियर दक्षिण विधानसभा क्षेत्र में स्वास्थ्य अधिकारी श्री भीष्म पमनानी के निर्देशन में हुजरात पुल चौराहा पर फूल माला विक्रेताओं और नाश्ता ठेले द्वारा गंदगी फैलाए जाने एवं डस्टबिन नहीं रखे जाने, अमानक पॉलीथिन उपयोग किए जाने पर 1250 रुपए चालान की कार्रवाई की गई। कारवाही के दौरान श्री कृष्णा पाल, श्री राहुल मोरे, श्री विजय खरे उपस्थित रहे।

प्रदीप कुमार स्वर्णकार हुए सेवानिवृत्त

ग्वालियर 1 जून. प्रदीप कुमार स्वर्णकार अनुविभागीय अधिकारी लाइट मशीनरी विद्युत यांत्रिक जल संसाधन विभाग ग्वालियर आज अपनी अधिवार्षिकीय आयु वर्ष 62 वर्ष पूर्ण कर सेवा निवृत्त हुए। आपके चार्ज में ग्वालियर एवं शिवपुरी ज़िले के बाँधों का चार्ज था। इसका संचालक आपके द्वारा कुशलता पूर्ण किया गया। आपको सभी परिवारजन और ईस्ट मित्र जनों की तरफ से हार्दिक बधाई।

नेशनल हाईवे इंफ्रा प्रोजेक्ट्स (प्रा.) लिमिटेड
(राष्ट्रीय राजमार्ग इंफ्रा ट्रस्ट की पूर्ण स्वामित्व वाली सहायक कंपनी)

सार्वजनिक सूचना

रक्सा टोल प्लाजा पर संशोधित उपयोगकर्ता शुल्क (टोल) दरे 03.06.2024 के 00:00:00 बजे से लागू।

सर्वसाधारण को सूचित किया जाता है कि एनएचएआई के दिनांक 30.05.2024 के पत्र संख्या एनएचएआई/13013/547/सीओ/23-24/उपयोगकर्ता शुल्क संशोधन/ईफाइल-245361 के माध्यम से राष्ट्रीय राजमार्ग-27 के कि.मी. 1305+087 से कि.मी. 1380+387 पर स्थित रक्सा टोल प्लाजा, शिवपुरी - झाँसी सेक्शन, मध्य प्रदेश राज्य, पर संग्रहित किये जाने वाला संशोधित उपयोगकर्ता शुल्क दिनांक 03-06-2024 समय 00.00 बजे से निम्न प्रकार लागू होगा।

क्र. सं.	वाहन का प्रकार	एक तरफा यात्रा के लिये शुल्क (रुपये में)	बहुयात्राओं (अधिकतम दो एकतरफा) संदाय के समय से 24 घंटे के लिये शुल्क (रुपये में)	50 एक तरफा यात्राओं के लिये मासिक पास शुल्क (रुपये में)	जिले में पंजीकृत स्थानीय वाणिज्यिक वाहनों के लिये शुल्क (रुपयें में)
1	कार/जीप/वैन या हल्के मोटर वाहन	130	195	4380	65
2	हल्के वाणिज्यिक वाहन/हल्के माल वाहकवाहन/मिनी बस	210	320	7075	105
3	बस या ट्रक (दो धूरी वाले)	445	665	14820	220
4	वाणिज्यिक वाहन (तीन धूरी वाले)	485	730	16170	245
5	भारी निर्माण मशीनरी (भं.सं.म.) या अर्थ मूविंग उपस्कर (अ.मु.उ.) या बहुधुरीय वाहन (ब.धु.व.) (चार से छह धुरी वाले)	695	1045	23245	350
6	विशाल आकार वाले वाहन (सात या अधिक धुरी वाले)	850	1275	28295	425

नोटः जिस व्यक्ति का अपना यांत्रिक वाहन, गैर-वाणिज्यिक प्रयोजनों के लिए पंजीकृत हुआ हो और टोल प्लाजा से बीस किलोमीटर तक की दूरी में निवास करता हो, वित्तीय वर्ष 2024-25 के लिए मासिक पास की दर रूपये 340/- होगी।

सम्पर्क करने के लिए पताः
राष्ट्रीय राजमार्ग इंफ्रा प्रोजेक्ट्स (प्रा.) लिमिटेड,
पंजीकृत कार्यालयः जी-5 एवं 6, सेक्टर-10, द्वारका, नई दिल्ली-110075
दूरभाषः 011-25076536, फैक्सः 25076536, ईमेलः nhippl@nhai-org

सड़के ही नहीं, राष्ट्र का निर्माण भी

फॉर्म जी

ग्वालियर में अनाज मिल उत्पादों के प्रसंस्करण में कार्यरत बी.पी. बंसल एग्रीटेक प्राइवेट लिमिटेड के लिए रुचि की अभिव्यकित हेतु आमंत्रण

(इनसॉल्वेंसी अेन्ड बेंकरप्सी ओंफ ईन्डिया (कॉपोरेट व्यकितयों के लिए इनसॉल्वेंसी रिजॉल्युशन प्रक्रिया) विनियम २०१६ के विनियम ३६ए (१) के उप-विनियम (१) के तहत)

	संगत विवरण	
1	कॉपोरेट देनदार का नाम PAN & CIN/LLP No. के साथ	बी.पी. बंसल एग्रीटेक प्राइवेट लिमिटेड (IN CIRP) CIN: U01110MP2012PTC028452 PAN: AAFCB0349F
2	पंजीकृत कार्यालय का पता	20B, महाराजपुरा इंडस्ट्रियल एस्टेट पिंटो पार्क, ग्वालियर, मध्य प्रदेश- ४७४०२०
3	वेबसाईट का यूआरएळ	उपलब्ध नहीं है
4	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित है	मेन्युफेकचरींग प्लानट 20B, महाराजपुरा इंडस्ट्रियल एस्टेट पिंटो पार्क, ग्वालियर, मध्य प्रदेश-४७४०२० में स्थित है
5	मुख्य उत्पादों / सेवाओ की स्थापित क्षमता	cirpbpbansal@gmail.com को मेल भेज कर उपलब्ध कराया जा सकता है
6	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	cirpbpbansal@gmail.com को मेल भेज कर उपलब्ध कराया जा सकता है
7	कर्मचारियो / वर्कमेन की संख्या	कॉपोरेट देनदार द्वारा दि गई जानकारी के आधार पर, CIRP तारीख तक कर्मचारियों / वर्कमेन की संख्या १२१ है
8	दो वर्षो के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ) ऋणदातोओं की सूची सहित अन्य विवरण यहां उपलब्ध है	सभी विवरण समाधान पेशेवर के कार्यालय में उपलब्ध है तथा गोपनीय वचनबध्दता निष्पादित करने के बाद cirpbpbansal@gmail.com मेल भेज कर मांगे जा सकता है
9	संहिता की धारा २५(२)(एच) के अंतर्गत समाधान आवेदको की पात्रता यूआरएळ पर उपलब्ध है	cirpbpbansal@gmail.com को ईमेल द्वारा प्राप्त किया जा सकता है
10	रुचि की अभिव्यकित प्राप्त करने की अंतिम तिथि	१७ जून, २०२४
11	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	२७ जून, २०२४
12	अंतिम सूची के लिए आपतित्यां प्रस्तुत करने की अंतिम तिथि	०२ जुलाई, २०२४
13	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	१२ जुलाई, २०२४
14	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिकस और समाधान योजनाओ के लिए अनुरोध जारी करने की तिथि	१७ जुलाई, २०२४
15	समाधान योजना प्रस्तुत करने की अंतिम तिथि	१६ अगस्त, २०२४
16	रुचि की अभिव्यकित प्रस्तुत करने के लिऐ प्रक्रिया ईमेल आईडी	cirpbpbansal@gmail.com

दिनांक : ०२ जून, २०२४
स्थान : अहमदाबाद

आईपी केयुर जे. शाह
बी.पी. बंसल एग्रीटेक प्राइवेट लिमिटेड के रिजॉल्युशन प्रोफेशनल
(कंपनी कॉपोरेट इनसॉल्वेंसी रिजॉल्युशन प्रक्रिया से गुजर रही है
आईपी पंजीकरण नं. :IBBI/IPA-002/IP-N00244/2017-18/10729
AFA नंबर: AA2/10729/02/151024/202906 AFA १५/१०/२०२४ तक वैध है

स्वत्वाधिकारी रामगोपाल इन्वेस्टमेंट प्रा. लि. हेतु लेसी एंगेज मीडिया प्रा. लि. के लिये मुद्रक, प्रकाशक आशीष श्रोती द्वारा सिटी सेंटर, ग्वालियर से प्रकाशित एवं नवभारत प्रेस भोपाल प्रा.लि., सिटी सेंटर से मुद्रित. संपादक हरीश दुबे* समाचार संपादक- अनिल शर्मा फोन-0751-4086200, फैक्स- 2343200 *समाचार चयन के लिए पी.आर.बी. एक्ट के अन्तर्गत जिम्मेदार डाक पंजीयन क्रमांक 507/2008/ग्वा. RNI Reg. No. 62237/95

Mungeshpur station sensor was working with 3 degree C error

PNS ■ NEW DELHI

Union Minister of Earth Sciences Kiren Rijiju has said a team from the weather department investigated the Delhi Mungeshpur weather station and found that a sensor there was working with a three degrees Celsius error.

Union Minister Kiren Rijiju on Saturday clarified that the weather station in Delhi which recorded 52.9 degrees Celsius on May 29 was not functioning correctly due to a sensor error. In a post on X, the Union Minister of Earth Sciences said a team of the India Meteorological Department (IMD) investigated Delhi's Mungeshpur weather station, which recorded the city's highest ever temperature, and "found a 3 degrees Celsius sensor error".

"On 29th May 2024, Mungeshpur's AWS reported a temperature of 52.9°C, our @Indiametdept team quickly investigated and found a 3°C sensor error. Corrective measures are now in place. Thanks to our brilliant scientists for their relentless dedication as together, we're making sure you get the most accurate weather information," Rijiju said in a post on X.

The India Meteorological Department(IMD)on Saturday said the temperature reading of 52.9 degrees Celsius by an automatic weather station (AWS) at Mungeshpur in northwest Delhi was due to a "malfunctioning sensor" and said such devices deployed for weather observations will be examined.

The weather office had dispatched a team of experts to Mungeshpur after an AWS deployed there recorded a maximum temperature of 52.9 degrees Celsius on May 29 to examine the device for errors, if any.

"The temperature sensor of AWS Mungeshpur is found to report about three degrees Celsius higher maximum temperature than the maximum temperature reported by the standard instrument," the IMD said and attributed the readings to "malfunctioning of the sensor" of the AWS.

"We will examine AWS, course corrections, if any, will be carried out on an individual basis," said IMD Director General Mrutyunjay Mohapatra, adding that the faulty sensor of the Mungeshpur AWS would be replaced in a few days.

Rijiju shared a draft report on the Mungeshpur incident, which said the maximum temperature recorded by the AWS was three degrees higher than the standard instruments.

The report recommended that the surface instrument division at IMD Pune may examine and calibrate the AWS temperature sensors at periodic intervals of all the AWS.

It also recommended that a Factory Acceptance Test should be carried out in different temperatures before the installation of an AWS and called for routine maintenance of such devices installed across the country in a planned manner.

The IMD said AWS reading at Mungeshpur was an outlier compared to the temperature measured by other AWS and manual observatories in Delhi.

"Also, it exceeded the earlier all-time highest maximum temperature of 48.4 degrees Celsius at Palam on May 26, 1998," the weather office said.

On Friday, the IMD had said a faulty sensor had led to higher temperature readings at the AWS installed by the Panjabrao Deshmukh Krishi Vidyapeeth in Nagpur.

The maximum temperature in Delhi NCR is being monitored through five surface observatories and automatic weather stations.

The observations of maximum temperature on May 29 were between 45.2 to 49.1 degrees Celsius except the AWS installed at Mungeshpur, which reported a maximum temperature of 52.9 degrees Celsius. As of January this year, more than 800 AWS have been deployed across the country for weather observations.

According to experts, areas like Mungeshpur, Narela and Najafgarh are in the frontline and take the first blow of the hot summer westerly or north-westerly blowing in from Rajasthan or Haryana. This is one of the major reasons why it's so hot.

Madhya Pradesh Chief Electoral Officer Anupam Rajan and Collector Kaushlendra Vikram Singh inspect the old central jail ahead of the counting of votes for Lok Sabha elections in Bhopal on Saturday. Pioneer photo

BMC employees demolish a house of an accused of murder who killed a BJYM leader outside the central jail, at Panchsheel Nagar locality in Bhopal on Saturday. Pioneer photo

Three-story house of Shooter, who killed BJYM leader razed

STAFF REPORTER ■ BHOPAL

The house of the absconding accused Tanjil alias Shooter in the murder of Bharatiya Janata Yuva Morcha (BJYM) leader in Bhopal was demolished on Saturday. The three-storey building was built illegally and was razed at 9 am, the administration and municipal corporation team took action in Panchsheel Nagar in the presence of police force. The accused's shop was also sealed a day earlier.

In the evening of May 17, BJYM divisional vice president Surendra Kushwaha was murdered outside Bhopal Central Jail. So far 8 accused have been arrested in this case. The accused Tanjil alias Shooter, whose house was demolished today, is absconding.

Tanjil had a three-storey house in Panchsheel Nagar. There was also a shed in front of it. There was no permission to build the house.

TT Nagar SDM, ACP, corporation officials reached the spot. Police force was deployed to deal with any ruckus. First of all, the sheds in front of the house were removed. After this, the action of demolishing the three-storey concrete house started. Police also sealed the surrounding area.

SIT was formed to investigate the murder. So far, a total of 8 accused have been arrested including Raghvendra alias Chhotu father Shyamlal Sen resident of Bhim Nagar Arera Hills, Faizal Khan father Mohammad Ashfaq is a resident of Hasnath Nagar, Deepanshu alias Tannu resident of Panchsheel Nagar, Raj father Anil Som Kunwar resident of Panchsheel Nagar and Ajay father Sanjay Paswan resident of Panchsheel Nagar.

The incident is at 5.30 pm on May 17. BJP Yuva Morcha leader Surendra Kushwaha had come to Central Jail to leave his friend Ishu Khare's brother Satish Khare after his parole ended. Ishu and another friend Vikas Verma were also with him.

Accused Sandesh Narware, Akash, Chhota Faizal and Deepanshu Sen and others attacked him in front of Central Jail. Surendra and Ishu were seriously injured. Surendra died in the hospital.

Mukesh Kamli was murdered in 2011. Satish Khare is convicted in the same murder case. The attackers are from Mukesh's gang. They had beaten up BJP Yuva Morcha leader Surendra a few days ago. He did not complain to the police then.

The divisional vice president of Bharatiya Janata Yuva Morcha was stabbed to death at the gate of Bhopal Central Jail. The next day, on May 18 after the post-mortem, at 1 pm, the family blocked the road and protested by keeping the body on Link Road No. 2. The family wanted Tanjil and Bhura Haddi to be named in the murder case. They had given these names to the police at night.

Supreme Court to hear Delhi govt's plea on Haryana not releasing its share of water

PNS ■ NEW DELHI

The Supreme Court is scheduled to hear on Monday a Delhi government plea seeking a direction to Haryana to release surplus water provided by Himachal Pradesh to the national capital to mitigate its ongoing water crisis.

According to the cause list of the top court, a vacation bench of justices P K Mishra and K V Viswanathan is likely to hear the matter.

The plea filed by Delhi's Water Minister Atishi has made the Centre, the BJP-governed Haryana and the Congress-ruled Himachal Pradesh parties to the petition, saying that access to water is essential for survival and is one of the basic human rights.

"Access to water is one of the basic human rights of an individual. Not only is water essential for sustenance, but access to water also forms an essential component of the guarantee of dignity and a quality of life guaranteed under Article 21 of the Constitution," the plea said.

"The current water crisis, which may only get worse given peak summers and ongoing water shortage, violates the right to a dignified and quality life of the people of the NCT of Delhi, who are unable to access even adequate clean drinking water," it added.

The plea has sought a direction to the Haryana government for immediate and continuous release of water at the Wazirabad barrage, including but not limited to the full surplus water provided by the Respondent No. 2 (Himachal Pradesh) for the National Capital Territory (NCT) of Delhi, in order to mitigate the water crisis in the NCT of Delhi.

The city government said it was constrained to file the plea on account of acute shortage of water being faced by the citizens due to the ongoing severe heat conditions in north India, particularly Delhi.

"The record-high temperatures and heat wave in Delhi, which have resulted in maximum temperature rising up to around 50 degrees Celsius at some places, have caused an extraordinary and excessive surge in water demand in the city.

"As a result, the national capital is dealing with a water shortage which has led to frequent supply cuts in many parts of the NCT, and has disrupted the daily life of the ordinary residents, the plea said. The AAP government said it has taken all measures to ensure optimisation, rationing and targeted supply of water, yet the shortage remains acute and it is clear by all indicators that the NCT of Delhi is in dire need of additional water.

It said all treatment plants in the national capital are treating and supplying the water being sent. It is necessary to augment the water supply to address the present crisis, it added. The city government said it has sought the direction as a one-time measure and not filed the plea for resolving any outstanding inter-state water dispute.

Kajaria launches its Kerovit Experience Centre

Bhopal: Bhopal is set to witness a new era of redefined and unique bathware products, blending luxury, innovation, and functionality, as Kerovit, a bathware brand from the house of Kajaria, launched its newest Experience Centre in the state capital on Saturday. The exquisite collection of faucets, sanitaryware, showers, bathroom furniture, and other accessories showcases luxury through exceptional quality, style, and craftsmanship.

The new experience centre was inaugurated by Ashok Kajaria, the Chairman and Managing Director of Kajaria Ceramics Limited. The event was also graced by other dignitaries including Kerovit VP Marketing, Rakesh Sambyal & DGM Marketing Rahul Sharma.

Ashok Kajaria addressed the gathering on this special event stating "A bathroom is an essential part of any household. As part of the Kajaria Group, our goal is to make our exclusive tile, bath, and sanitaryware collection a part of every family. This is only the beginning; we intend to open more large Experience Centres across India."

The new Kerovit Experience Centre in Arera Colony presents customers with an exclusive selection of designer faucets, sanitaryware, and the newly launched premium Aurum collection of colored bathroom fittings.

Change of Name

After the press release myself Swami Durgeshananda Giri, previously known as Usha Rajoria, daughterof Sri. Samle Singh Rajoria (S.S. Rajoria) having been ordained as a monk-through Naishthika Sannyasa initiation from Swami Prajnanananda Giri on February 20, 2012, at the premises of Hariharananda Gurukulam Balighai, I hereby solemnly declare to abandon the use of my former name so hereafter may be called, known and distinguished not by my former name Usha Rajoria, but by assigned name Swami Durgeshananda Giri. I request all persons in general, relatives and friends in particular, at alltimes hereafter to designate and address me as Swami Durgeshananda Giri

Old name: Usha Rajoria

New Name: Swami Durgeshananda Giri

Paper Publication
(In case of chain title deed)

NOTICE is hereby given that one Mr./Mrs./M/s. Deepak, Paras, Ravi Namdev S's/o Shri Chironji Namdev R/o Village Deharwara, Tehsil Kolaras Distt. Shivpuri. (hereinafter referred to as the said Mortgagors/Borrowers) have created mortgage in respect of the Property more particularly described in the Schedule hereunder in favor of my/our clients IDFC FIRST BANK Limited (the bank) (To The Manager IDFC FIRST Bank Limited, Shivpuri Branch, M.P. (India) In case of Previous regd. sale deed no. 4143 dated 01.03.2012 is misplaced by the owner.

If the aforesaid Original Agreements /Deeds/Documents found by any person, the same shall be handed over at the address mentioned herein below, Further, in any person, body, individual, institution having any claim and / or objection in respect or against or relating to or touching upon said property by way of sale, lease, lien, mortgage, charge, encumbrance, gift, easement, maintenance, inheritance, testamentary deposition or otherwise or having in their custody any title, documents pertaining the said Flat shall communicate the same to the undersigned at my address within 07 days from the publication of this notice with documentary evidence in support thereof, failing which all the claim, of such person shall be considered to have been waived and or abandoned. Any objections raised after the completion of the 07 days shall not be binding upon the said property or my Client.

Ashish Puranik, Advocate
Arya Samaj Road, Shivpuri.

नाम परिवर्तन

मैं संजय रहमान (Sanjay Rehman) आत्मज अब्दुल रहमान सर्वसाधारण को सूचित करता हूं के मेरे समस्त शासकीय/अर्धशासकीय प्रपत्रों में मेरा नाम संजय रहमान (Sanjay Rehman) आत्मज अब्दुल रहमान अंकित है। में स्वैछा से अपना नाम परिवर्तित कर उवेज़ उर रहमान (Uvez ur Rehman) करना चाहता हुं। इस प्रकाशन के उपरांत मुझे उवेज़ उर रहमान (Uvez ur Rehman) आत्मज अब्दुल रहमान के नाम से ही जाना, पहचाना, लिखा एवं पढ़ा जाए।

पुराना नाम: संजय रहमान (Sanjay Rehman) आत्मज अब्दुल रहमान

सही नाम: उवेज़ उर रहमान (Uvez ur Rehman) आत्मज अब्दुल रहमान

निवासी: H.N. 17 अजैब घर बैरसिया रोड हुजूर भोपाल (म.प्र.)

PUBLIC NOTICE

National Highway Authority of India
IRB GWALIOR TOLLWAY PRIVATE LIMITED

PUBLIC NOTICE ON USER FEE (TOLL) RATES AT Dagrai Toll Plaza at Km. 82.338of NH-44 in Datia District, Madhya Pradesh w.e.f. 00:00:00 Hrs of 03.06.2024.

1. The public are hereby informed that pursuant to Concession Agreement dated 12.01.2024, Fee Notification published in the Gazette vide S.O. No. 1501 (E) dated 21.03.2024 by MoRTH and approval of user fee rates vide NHAI letter dated 26.03.2024, the user fee for the use of section from km. 16.000 to km. 98.4555 (road length - 82.455) of NH-44 at Dagrai Toll Plaza, District-Datia, Madhya Pradesh shall be as below w.e.f. 00:00:00 Hrs, 03.06.2024,:

Schedule of User Fee at Dagrai Fee Plaza (at Km. 394.200) for Total length of 82.455 Km comprising of 62.039 km of road length, 19.800 of bypass length & 0.616 Km. of Structure Length (60m)

Category of vehicle	FASTag Fee For Single Journey (in Rupees.)	FASTag Fee For Return (max. no of two one way) Journey within a day (in Rupees.)	FASTag Fee For Monthly Pass for 50 single journeys in a month [Ref Para 4(ii)] (in Rupees.)	FASTag Fee For Commercial vehicles registered in District (in Rupees.)
Car / Jeep / Van / Light Motor Vehicle	145	215	4785	70
Light Commercial Vehicle / Light Goods Vehicle / Mini Bus	230	350	7730	115
Bus / Truck (Two Axle)	485	730	16200	245
Three-Axle Commercial Vehicles	530	795	17670	265
Heavy Construction Machinery (HCM) / Earth Moving Equipment (EME) / Multi Axle Vehicle (MAV) (4 To 6 Axle)	760	1145	25400	380
Oversized Vehicle (7 or More Axles)	930	1390	30925	465

The rate for monthly pass applicable for a person who owns a mechanical vehicle registered for non-commercial purposes and resides within a distance of 20 Km. from the Toll Plaza is Rs. 340/- for the year 2024-25.

2. FASTag is mandatory across all NH Toll Plazas from 15.02.2021 as per GOI directive issued vide its circular dated 19.07.2019 & 29.11.2019 and user of the vehicle not fitted with "FASTag" or Vehicle without valid functional " FASTag" entering into Toll Plaza shall pay a **Fee Equivalent to two times of Fee applicable to that category of vehicle** as per NHAI letter No. NHAI/100% Fastag/2020 dated 04.12.2020 pursuant to Gazette Notification No. G.S.R.298 dated 15.05.2020.
3. The following concessions are available at above toll plaza- (For FASTag Users Only)

(i) Return Journey within 24 hours from time of payment for all categories of vehicles (discount-25%).
(ii) 50 or more single journeys in a month from date of payment for all categories of vehicles (discount-33%).
(iii) Pass at Rs. 340 /- per calendar month for non-commercial vehicle residing within 20 km. from Toll Plaza.
(iv) Commercial Vehicle (excluding those plying under national permit) registered in the District of Toll Plaza (discount-50%).

Note: Aforementioned Concessions can be availed only through GOI's FASTag Program as per NHAI Policy Circular No. NHAI/13013/CO/2019-20/147464 & NHAI Policy Guidelines/Management of Monthly Passes/2018, Policy No. 17.5.78 dated 16.02.2018.

4. The scheme of giving concessions may be viewed at http://nhai.org.in.
5. The list of exempted vehicles is as given in the Fee Notification no. GSR 950 (E) dated 3rd December 2010.
6. The Vehicle loaded in excess of permissible load, shall be liable to pay up to 10 times of the applicable User Fee based on percentage of excess load over maximum permissible GVW (Gross Vehicle Weight) & remove such excess load at their own cost & risk to make use of highway as per NH Fee (Determination of Rates & Collection) Amendment Rules 2013, 2015 & 2018 published by MoRTH vide Gazette Notification Nos. G.S.R. 778 (E) dated 16.12.2013, G.S.R. 220(E) dated 23.03.2015 & G.S.R 920 (E) dated 25.09.2018 and NHAI Policy Circular No. 11041/2018/2007-Admin dated 31.12.2015.
7. For viewing the fee notification No. S.O. 1501 5366 (E) dated 21.03.2024 published in the Gazette and NHAI letter No. 14056/01/2023/TOT-Tech/13112. Dated- 26.03.2024 containing approval of rates and provisions in the Concession Agreement, the website http://nhtis.org may be visited.
8. Name and address are as under, for any enquiry and/or giving complaints/suggestions:
9.

	Concessionaire	Independent Engineer	PIU of NHAI
Name of Representative:	Shri. Pramod Kumar Thakur General Manager	Shri Dhanraj Nagdev Resi. Engineer	Shri Umakant Meena Project Director
Address:	**IRB Gwalior Tollway Pvt. Ltd.** Dadda Dham Colony, Behind Ram Mandir, Baheria Gadgad, District: Sagar, State: Madhya Pradesh PIN Code: 470021.	B68, Govind Puri, Little Millennium Kids School City Centre, Gwalior-474011. Madhya Pradesh.	National Highways Authority of India (NHAI) PIU- Gwalior H. No.- D-81, Govind Puri, Sachin Tendulkar Marg, Gwalior- 474011 Madhya Pradesh.
Mobile Nos.:	Ph: 022 67335900	Ph: +919340680095 Email: gjtot.onm@irb.co.in	Ph: 0751-2231485 Email: gwalior@nhai.org http://www.nhai.gov.in

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR B.P. BANSAL AGRITECH PRIVATE LIMITED
OPERATING IN PROCESSING OF GRAIN MILL PRODUCTS GWALIOR

(Under sub-regulation (1) of Regulation 36A (1) of the Insolvency and Bankruptcy Bank of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1	Name of the corporate debtor along with PAN & CIN/ LLP No.	B.P. BANSAL AGRITECH PRIVATE LIMITED (IN CIRP) CIN: U01110MP2012PTC028452 PAN: AAFCB0349F
2	Address of the registered office	20B, Maharajpura Industrial Estate Pinto Park, Gwalior, Madhya Pradesh - 474020
3	URL of website	Not available
4	Details of place where majority of fixed assets are located	Manufacturing Plant located at 20B, Maharajpura Industrial Estate Pinto Park, Gwalior, Madhya Pradesh - 474020
5	Installed capacity of main products/ services	Can be made available by sending mail to : cirpbpbansal@gmail.com
6	Quantity and value of main products/ services sold in last financial year	Can be made available by sending mail to : cirpbpbansal@gmail.com
7	Number of employees / workmen	Based on the understanding provided by the Corporate Debtor, there are 121 Number of employees / workmen as on CIRP date.
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	All the details are available at the office of the Resolution Professional and can be sought by sending mail at cirpbpbansal@gmail.com after executing a confidential undertaking.
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by emailing at: cirpbpbansal@gmail.com
10	Last date for receipt of expression of interest	17th June, 2024
11	Date of issue of provisional list of prospective resolution applicants	27th June, 2024
12	Last date for submission of objections to provisional list	02nd July, 2024
13	Date of issue of final list of prospective resolution applicants	12th July, 2024
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17th July, 2024
15	Last date for submission of resolution plans	16th August, 2024
16	Process email id to submit Expression of Interest	cirpbpbansal@gmail.com

IP Keyur J Shah, Resolution Professional
B.P. Bansal Agritech Private Limited (Company undergoing Corporate Insolvency Resolution Process)
IP Registration No.: IBBI/IPA-002/IP-N00244/2017-18/10729
AFA Number: AA2/10729/02/151024/202906 AFA valid upto 15/10/2024

Date : 02nd June, 2024
Place : Ahmedabad

केनरा बैंक Canara Bank
भारत सरकार का उपक्रम A Govt. of India Undertaking
सिंडिकेट Syndicate

Regional Office -I, Parayas Bhawan, Arera Hills, Bhopal

DEMAND NOTICE [SECTION 13(2)] TO BORROWER/ GUARANTOR/MORTGAGOR

Sub: Demand Notice Under Section 13(2) Of The Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act 2002

That Below mentioned borrowers has availed the following loans/credit facilities from our **Conerned Branch** from time to time:

Name of Borrower/ Guarantor/Mortgagor	Demand Notice Date Nature of Limit / Loan Amount Liability with interest	Description of Property
Canara Bank, Airport Road, Bhopal		
Borrower: **MR.SUSHIL MATHUR,** House No. 527 P, Civil Line, Pipariya Road, Hoshangabad, M.P. 461001	**Demand Notice Date : 29-05-2024** Liability with Interest As On date H/L ₹ 4,13,329.99 @8.95% + Interest & other charges **Date of NPA : 24-10-2020**	**Plot No. B-173, "Prince Vihar" Gram Raslakhedi, Berasia Road, Bhopal (M.P). Admeasuring- 810.00 Sqft. Boundaries: East: Plot No. B -243, West: Colony Road, North: Colony Road, South: Plot No. B 174** Property Owner- Mr. Sushil Mathur

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on dates mentioned above in the table. Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability mentioned above in the table. with accrued and up-to-date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the sub ject Act.

Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The demand notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.

Date : **01/06/2024**
Place : Bhopal

Authorised Officer
Canara Bank

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

INDIAN BANK Branch - Vidisha

Possession Notice (Immovable Assets) Rule-8(1)

Whereas, The undersigned being the Authorised Officer of the Indian Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued demand notice as on below mention date calling upon the below mentioned Borrowers/Guarantors to repay the the below mentioned amount mentioned in the notice and other charges within 60 days from the date of receipt of the said notice.

The Borrowers/Guarantors having failed to repay the amount, notice is hereby given to borrowers/guarantors and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 on the below mentioned date. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in the respect of time available to redeem the secured assets.

The borrowers/guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank (e-Allahabad Bank) branch vidisha, vidisha concerned branch for below mentioned amount.

Demand notice dated / Possession date / Amount as per Notice	Name of Borrower/ Guarantor	DESCRIPTION OF THE IMMOVABLE PROPERTY
19/02/2024 27/05/2024 **RS. 5,61,504/-** (Rupees Five lakh Sixty One thousand and Five hundred four only + Interest w.e.f. 19.02.2024 and other charges)	**Borrower : Mr. Jagdish Prasad Silawat** S/o Shri Mohar Singh	All part and parcel of land and house constructed theron Plot no. 8 RMP Nagar Phase 1, Teela Khedi Road Vidisha, Tehsil Vidisha & District Vidisha **Area 600 sq ft** **Property Owner : Mr. Jagdish Prasad Silawat S/o Shri Mohar Singh** **Bounderies:** East : Land of Seller ,West : Proposed road, North : Plot of Rambharose, South : Land of Seller
05/03/2024 27/05/2024 **RS. 60,14,940/-** (Sixty Lacs Fourteen Thousand Nine Hundred Forty only + Interest w.e.f. 6.3.2024 and other charges)	**Borrower : Mr. Shailendra Singh Dangi** S/o Toran Singh Dangi	All part and parcel of land and house constructed theron: at part of Khasra no. 216/1, Village-Ghousa, Gulabganj- Gyaraspur Road, Tehsil-Gulabganj, Dist- Vidisha MP 464001 **Property Owner : Mr. Shailendra Singh Dangi** **Bounded** (As per sale deed): East: Land of Rameshwer Prajapati, West: Land of Prahalad Singh, North: Village road, South: Open Land of other owner

Place:Vidisha, Date: 02/06/2024 **Authorised Officer (Indian Bank)**